



No.DJA.I/550/1993

High Court of Karnataka,
Bengaluru,
Dated: 08.05.2020

CIRCULAR

As per the **instructions/Advisory** issued along with this office Notification dated 21.04.2020 and the directions issued by the Hon'ble Committee constituted to monitor the implementation of the Advisory issued by the High Court of Karnataka for containment of COVID-19 in respect of staff the District Judiciary in the State, all the officers and officials of the District Judiciary are hereby directed to strictly follow the **Instructions/Advisory** issued along with this office notification dated 21.04.2020 and any breach of the same would be treated as '**misconduct**', which would attract action as per Rules.

Further, the officers/officials of the District Judiciary in the State, who have been on any kind of leave and have left the headquarters on or before 24.03.2020, while reporting to duty for the first time, they shall get examined themselves before the Doctor in the concerned District Hospitals/Primary Health Center and as per the medical advice, if necessary, they must be ready to undergo compulsory home quarantine for a period of 14 days.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-

**(RAJENDRA BADAMIKAAR)
REGISTRAR GENERAL**

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Copy for information and necessary action to:-

1. The Prl. City Civil & Sessions Judge, Bengaluru City, Bengaluru.
2. The Chief Judge, Court of Small Causes, Bengaluru.
3. All the Prl. District & Sessions Judges in the State.
4. The Prl. Judge, Family Court, Bengaluru and all the Judges of Family Courts in the State.
5. All the Presiding Officers of Industrial Tribunals and Labour Courts in the State.
6. The Central Project Co-ordinator, High Court of Karnataka, with a request to web host the above Notification under the High Court Website.
7. Circular file.
8. Office Copy.

With a request to circulate the same amongst all the Judicial Officers coming under their Unit.